	Purpose-wise categories								1974-75	1975-76	1976-77
ı.	Joining Head of family								. 13168	18573	19127
2.	Visit to relatives .			•	•				20047	18471	20619
3.	Export Promotion .								385	907	1251
4.	Employment abroad:								20504	30406	72491
5.	Emigration for Permanent settlement								9732	11113	14049
6.	Students/Trainees .			-					3079	2703	255 5
7.	Miscellaneous .								18153	18136	20574
				ToT	ΓAL				85068	100309	150666

Panel of legal advisers for the nationalised banks

855. SHRI U. R. KRISHNAN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether it is a fact that at present only one lawyer has been engaged in one important city to render legal advice to the nationalised banks;
- (b) whether there is any proposal under Government's consideration to constitute a panel of legal advisers in important cities for the purpose; and
- (c) if so, what are the details in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Nationalised banks have their own arrangements for obtaining legal advice such as their own Legal Departments and or one or more Lawyers or a firm of Solicitors engaged on retainership basis. When necessary they also en-gage other Lawyers depending upon the issue involved and the importance of the case.

- (b) No, Sir.
- (c) Does not arise.

Raids at the premises of the Ansal Group of Companies

- 856. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:
- (a) whether raids were conducted by the Income-tax authorities at the residence and office premises of Shri Chiranji Lal of the Ansal Group of Companies on the 18th December, 1973;
- (b) if so, what is the amount of undisclosed income detected during these raids; and
- (c) what is the amount that has been paid to the informer?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b) Search a'nd seizure operations were conducted in December, 1973 at the premises of Shri Chiranji Lal and others of the Ansal Group. These rasulted in seizure of cash of Rs. 2.2 lakhs along with a large number of books of account and documents.

(c) The informer has so far been paid reward of Rs. 2,500/- besides Rs. 2001 - as consideration for purchase **of** information.